

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. 3

SERVICE TAX APPEAL NO. 50183 OF 2019

[Arising out of Order-in-Appeal No.1071(CRM) ST/JDR/2018-19 dated 27.09.2018 passed by the Commissioner (Appeals), Central Goods & Service Tax, Jodhpur]

**M/s.Sangam India,
Village : Sareei,
District :Bhilwar (Rajasthan).**

...Appellant

Versus

**Commissioner of Central Goods
And Service Tax,
Udaipur (Rajasthan).**

...Respondent

Appearance:

Shri Anand, Clerk of the Advocate for the appellant

Shri Anand Narayan, Authorised Representative of the respondent

CORAM:

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE MS. HEMAMBIKA R. PRIYA MEMBER (TECHNICAL)

Final Order No. 55530 /2024

DATE OF HEARING/DECISION: 09.04.2024

BINU TAMTA:

Both the sides submit that the matter has been settled under Sabka Vishwas - (Legacy Dispute Resolution) Scheme, 2019 (SVLDRS).

2. The appeal is dismissed as withdrawn.

**(BINU TAMTA)
MEMBER (JUDICIAL)**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**

